

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF K R K G BUSINESS CONSULTANTS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	K R K G BUSINESS CONSULTANTS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	24/08/2023
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Incorporated under the Companies Act, 2013 having authority of Registrar of Companies, Chandigarh
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U69201PB2023PTC059420
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	B-31/2106, Street No. 4, Indrapuri, Tajpur Road, Samrala Road, Ludhiana, Punjab, India, 141008
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	14 th October, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mast Ram 1 st Floor, SCO-35, Sector-20C, Chandigarh 160020 Email Id: mrchechi.ip@gmail.com Mobile: +91-94172 64876 IP Registration No: IBBI/IPA-002/IP-N00211/2017-18/10664
8.	LAST DATE FOR SUBMISSION OF CLAIMS	13 th November, 2026

Notice is hereby given that K R K G Business Consultants Private Limited has commenced voluntary liquidation on 14th October, 2026.

The stakeholders of K R K G Business Consultants Private Limited are hereby called upon to submit a proof of their claims, on or before 13th November, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dated: 14/10/2026
Place: Chandigarh


Mast Ram
Liquidator
IP Registration No: IBBI/IPA-002/IP-N00211/2017-18/10664



FINANCIAL EXPRESS

"IMPORTANT"

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SCHEDULE I FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF K R K G BUSINESS CONSULTANTS PRIVATE LIMITED

1. Name of Corporate Person	K R K G BUSINESS CONSULTANTS PRIVATE LIMITED
2. Date of incorporation of Corporate Person	24/08/2023
3. Authority under which Corporate Person is incorporated/registered	Incorporated under the Companies Act, 2013 having authority of Registrar of Companies, Chandigarh
4. Corporate identity number / limited liability identity number of Corporate Person	U69201PB2023PTC059420
5. Address of the registered Office and Principal office (if any) of Corporate Person	B-31/2106, Street No. 4, Indrapuri, Tajpur Road, Samrala Road, Ludhiana, Punjab, India, 141008
6. Liquidation commencement date of Corporate Person	14th October, 2025
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mast Ram Address: 1st Floor, SCO-35, Sector-20C, Chandigarh 160020 E-Mail ID: mrcrhechi.p@gmail.com Telephone No: +91-94172 84376 Regn. No: IBB/1PA-002/P-N00211/2017-18/10664 AFA Validity upto: 30-06-2027
8. Last date for submission of claims	13th November, 2025

Notice is hereby given that K R K G Business Consultants Private Limited has commenced voluntary liquidation on 14th October, 2025.

The stakeholders of K R K G Business Consultants Private Limited are hereby called upon to submit a proof of their claims, on or before 13th November, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mast Ram
Date: 14.10.2025 Liquidator of K R K G BUSINESS CONSULTANTS PRIVATE LIMITED
Place: Chandigarh Regn. No.: IBB/1PA-002/P-N00211/2017-18/10664

HDFC BANK

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurumarg (East), Mumbai - 400042.

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 26th October 2025 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 14 th Oct. 2025	Date of Sale Notice
1	XXXXXXX6111	PUNEET SOI	7,15,525.17	16-10-2025

Sd/-
HDFC BANK LTD.

CAN FIN HOMES LTD

CIN : L85110KA1987PLC008699,
1st Floor, SCO 02, Sector -9, Huda Market, Karnal, Haryana - 132001, E-mail: karnal@canfinhomes.com, Ph No : 0184-2231555, 7625079210

POSSESSION NOTICE [Rule 8 (1)] [For Immovable Property]

The undersigned being the Authorised Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 04.08.2026 calling upon the borrowers **Mrs. Sushma w/o Balraj, Mr. Balraj S/o Jogi Ram and Mr. Abhishek S/o Balraj** to repay the amount mentioned in the notice being **Rs. 15,18,703/- (Rupees Fifteen Lakh Eighteen Thousand Seven hundred Three Only)** with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 (of the Security Interest Enforcement Rules, 2002) on this **15th day of October of the year 2026**. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Ltd for an amount of **Rs. 15,18,703/- (Rupees Fifteen Lakh Eighteen Thousand Seven hundred Three Only)** and interest thereon.

Description of immovable property
Property ID 226C607U151, House No. 30, Measuring 2 Biswa/36'x25'1/100 sq yards comprised in Khewat No.1696, Khatoni No. 2716, Kitta 4 Rakka 15 Bigha 3 Biswa Its 2/303 share i.e. 2 Biswa Situated at Mangal Colony, Part-2(Devia Colony), Kamal, Tehsil & Distt.-Karnal, Haryana-132001 Boundaries of the Property : East: 25ft and Plot of Other Owner, West: 25ft & Rasta, North: 36ft and Plot of Other Owner, South: 36ft and Plot other owner

Date: 15/10/2026
Place: Karnal
Authorized Officer
Can Fin Homes Ltd

INDIA SHELTER FINANCE CORPORATION LTD.

Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt. of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
Mr./ Mrs. Manpreet Kaur W/o Mr. Polu Ram, Mr./ Mrs. Polu Ram S/o Mr. Raldu, Polu Ram Dairy Farm, Mr./ Mrs. Sandeep Kumar S/o Mr. Raldu House No 137 Ward No Near Shiv Mandir Budha Khera 115 Village Bhada Khera Panihar Haryana-125121 HLBVSVLONS00005131829 & LABWVLONS00005137789/AP-10289397 & AP-10293755 (Branch: Bhiwani-1)	All Piece And Parcel Of A House Property having land measuring 10 Marla being 1/12 share out of 06 Kanal 00 Marla comprised in Khewat no. 6/6, Khatoni no. 23 min. Kharsa no. 29/5/1(6-0) Situated at Vill.Bhada Khera Sub-Tehsil Khari Jalab Distt. Haryana-125121 BOUNDARY:-	Demand Notice 12.07.2026 Rs. 2008532.94/- (Rupees Twenty Lac Eight Thousand Five Hundred Thirty Two and Ninety Four Paise) Due As On 10.07.2026 Together Interest Applicable From 12.07.2026 & Other Charges & Cost Till The Date Of The Payment.	10.10.2026
Place: HISAR	For India Shelter Finance Corporation Ltd (Authorized Officer)		

PUNJAB & SIND BANK

(A Govt. of India Undertaking)

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of the Punjab & Sind Bank, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower on the date mentioned hereunder calling upon the borrower to repay the amount mentioned in the demand notice within 60 days of the date of receipt of the said notice.

The Borrower having failed to repay the amount notice is hereby given to the borrower/ guarantors/ mortgagors and the public in general that the undersigned has taken **Physical Possession** of the property described here below in Exercise of the power conferred on him/ her under section 13(4) of said ACT read with rule 8 & 9 of said rule.

The Borrower/guarantors in particular & the public in general is here by cautioned not to deal with the said property and dealing with the property will be subject to the charge of the **Punjab & Sind Bank, Amritsar Road, Batala Branch**, for an Amount mentioned here in below, besides interest and other charges/expenses against Calling Account.

The borrower(s)/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset(s).

Name of the Borrower(s)/Guarantor(s)	Description of Immovable Property	Date of Demand Notice	Date of Possession	Outstanding Amount
Borrower(s) : 1. Sh. Dhian Singh S/o Sh. Pal Singh, R/o V.P.O. Wadala Banagar, Batala, Gurdaspur 143505. 2. Smt. Paramjit Kaur W/o Sh. Dhian Singh, R/o V.P.O. Wadala Banagar, Batala, Gurdaspur 143505. 3. Sh. Simranjit Singh S/o Sh. Dhian Singh, R/o V.P.O. Wadala Banagar, Batala, Gurdaspur 143505.	All that part & Parcel of the immovable property Consisting of Kharsa No. 12/6/2/2, 7/1, 12/12/3, 14/1, 12/8/2, 9/2, 13/2/1, 14/2/2, 15/2/2/2, 15/2/2/2/1, Situated at Village Faizpura, Malhi Market Colony, Batala, Dera Road, Tehsil Batala, Distt. Gurdaspur, Sale deed No. 4266 dated 17.03.2023 Mortgagor Smt. Paramjit Kaur W/o Dhian Singh. Bounded: On the North: Property of Other, On the South: Street, On the East: Property of Other, On the West: Property of Other.	03.02.2025	14.10.2026	Rs. 22,37,184/- (Rupees Twenty Two Lakhs Thirty Seven Thousand One Hundred Eighty Four Only) plus further interest and other charges thereon w.e.f. 31.01.2025.
DATE : 15.10.2026	Place : Batala			AUTHORIZED OFFICER

PUNJAB & SIND BANK

(A GOVT. OF INDIA UNDERTAKING)

Date: 13.10.2026
1. Smt. Neelima Gupta W/o Sh. Rakesh Gupta (Borrower/Mortgagor) H.No. B-32-33K, Sarabha Nagar Ludhiana Punjab 141001
2. Mr. Akshit Gupta S/o Sh. Rakesh Kumar Gupta (Co-Borrower) H.No. B-32-33K, Sarabha Nagar Ludhiana Punjab 141001
3. Mr. Rakesh Kumar Gupta alias Rakesh Kumar (Guarantor) S/o Sh. Avinash Chander Gupta H.No. B-32-33K, Sarabha Nagar, Ludhiana Punjab 141001

Dear Sir/Madam,

Reg.: Notice for redemption in terms of the right vested with you under Section 13(8) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI ACT") read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002 in A/C of Smt. Neelima Gupta and Mr. Akshit Gupta Loan account no. 02931200067539

As you are aware that the Authorised Officer of the bank has issued a demand notice under section 13(2) of the SARFAESI ACT on 26.10.2023 as a measure for enforcement of security interest in the secured asset offered by you as security in the subject loan account.

Subsequently, the Authorised Officer while taking further measures under section 13(4) of the Act, took Physical possession of the secured asset being

Immovable Property msg. 256 Sq Yds situated at Plot No. 313, Hadbast No.156, Wadia Village Threekey, Near Hotel Keys, Sua Road, Ludhiana vide Title Deed No.2020-21/1011/14407 DT 17.03.2021 BOUNDED AS North: Road admeasuring 40'-06" South: Plot No. 315 admeasuring 40'-06", East: Neighbour admeasuring 57'-00", West: House Plot No. 312 admeasuring 57'-00" comprised in Kharsa No. 411-412-413-415-417-410-420-422-418-419-421-414-416 Khata No. 520/564-521-565 - 522/566 - 523/567 - 524/568 - 525/569 - 526/570 - 527/571 - 529/573 530/574 Page 784,787,791,796,803,808,814,820,827,834 Jambandi 2012-13 Hadbast No. 156 Abadi Central Town Tehsil & Distt. Ludhiana on 24.09.2025

As you have failed to discharge your liabilities of the bank, therefore, the undersigned as authorized officer, in exercise of its power under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 has decided to sell the properties secured assets as described below through E-Auction for realization of debts due to the Bank from above mentioned Borrower & Guarantors.

Your attention is invited to the Section 13(8) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002, in respect of the time available (i.e. 30 days), to redeem the secured assets. Kindly note that your right under section 13(8) will cease from the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured asset.

Details of Sale Notice for Sale of Immovable Property are as under:-
E-Auction Sale Notice for sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

E Auction Date & Time: 20.11.2026 at 11:00 AM to 2:00 PM
Date of Inspection: 18.11.2026 between 1:00 PM to 4:00 PM
Last Date of BID Submission: 19.11.2026 up to 4:00 PM

Name of Borrower & Guarantors	Borrower: 1. Smt. Neelima Gupta W/o Sh. Rakesh Gupta 2. Mr. Akshit Gupta S/o Sh. Rakesh Kumar Gupta, Guarantors: 1. Mr. Rakesh Kumar Gupta alias Rakesh Kumar
Demand Notice date & Amount Account Details	26.10.2023 for Rs.1,51,95,289.44 (Rupees One Crore Fifty One Lakhs Ninety Five Thousand Two Hundred Eighty Nine & paise Forty Four Only) inclusive of interest upto 30.09.2023 along with applicable future interest w.e.f 01.10.2023 + 02% p.a. Penal Interest with monthly rests.
Total O/s as on 30.9.2026	Rs. 2,07,44,517.96 DR

DETAILS OF PROPERTIES	MRP (in Rs.)
Immovable Property msg. 256 Sq Yds situated at Plot No. 313, Hadbast No.156, Wadia Village Threekey, Near Hotel Keys, Sua Road, Ludhiana vide Title Deed No.2020-21/1011/14407 DT 17.03.2021 BOUNDED AS North: Road admeasuring 40'-06" South: Plot No. 315 admeasuring 40'-06", East: Neighbour admeasuring 57'-00", West: House Plot No. 312 admeasuring 57'-00" comprised in Kharsa No. 411-412-413-415-417-410-420-422-418-419-421-414-416 Khata No. 520/564-521-565 - 522/566 - 523/567 - 524/568 - 525/569 - 526/570 - 527/571 - 529/573 530/574 Page 784,787,791,796,803,808,814,820,827,834 Jambandi 2012-13 Hadbast No. 156 Abadi Central Town Tehsil & Distt. Ludhiana	Rs. 1,51,95,000/-

AUTHORIZED OFFICER

punjab national bank

.....the name you can BANK upon !

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the Undersigned being "Authorized Officer" of Punjab National Bank, under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in Exercise of powers conferred under section 13(12) read with Rule 3 security interest (Enforcement) Rules, 2002 issued a demand notice on the date mentioned against the account calling upon the respective borrower(s)/ Guarantor(s) to repay the amount as mentioned against account within 60 days from the date of notice, date of receipt of the said notice.

The Borrower(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/Guarantor(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property(ies) described here below in Exercise of the powers conferred on him under section 13(4) of said ACT read with Rule 8 & 9 of the said Rules on the date mentioned against each account.

The Borrower(s)/Guarantor(s) in particular & the public in general is hereby cautioned not to deal with the said property(ies) and dealing with the property(ies) will be subject to the charge of the **Punjab National Bank, B/o Hanuman Chowk (005000) Bathinda**, for the amount and interest thereon.

The borrower(s)/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset(s).

Name of the Borrower(s)/Guarantor	Description of the Property Mortgaged	Date of Demand Notice	Date of Possession	Amount Outstanding
Borrower : Gurdeta Singh S/o Ishar Singh, House No. 31521, UID-MCB-Z-6-12467, Street No. 6, Paras Ram Nagar Bathinda, District Bathinda, Punjab-151301.	All that part and parcel of Residential House measuring 100 Sq. yards, Comprising Municipal Corporation No. 309, House No. 31521, UID No. MCB-Z-6-12467 in the name of Gurdeta Singh S/o Ishar Singh purchased by RTD No. 2022-23/23/1/2599 dated 19.05.2022 and 2019-20/23/1/827	06.08.2026	12.10.2026	Rs. 7,67,983.64 (Rupees Seven Lakhs Sixty Seven Thousand Nine Hundred Eighty Three & Paise Sixty Four Only) with further interest and other charges w.e.f. 29.07.2026 at the contractual rate plus other expenses and charges accrued, thereafter, less repayments, if any.
dated 23.04.2019, Situated at Street No. 6, Krishna Street, Paras Ram Nagar, Bathinda. Bounded as under: North: 30' Prtiam Singh Cycle Wala, South: 30' Daulat Ram, East: 30' Street 10 Feet, West: 30' Prtiam Singh.				
Date : 11.10.2026	Place : Bathinda			Authorized Officer

Bank of Maharashtra

Head Office: LOKMANGAL, 1501, SHIVAJINAGAR, PUNE-411005
ZONAL OFFICE : SCO 120-122, SECTOR 17 C, CHANDIGARH, TELEPHONE : 0172-2713010, 2548889, E-mail : cmrecovery_chd@bankofmaharashtra.bank.in

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, the undersigned being the Authorized Officer of the Bank of Maharashtra, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice calling upon the Borrower(s)/ Guarantor(s) to repay within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said ACT read with Rule 8 of the said rules on the respective days as mentioned before the borrowers.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of **Bank of Maharashtra**, for an amount herein below mentioned.

Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

Name of the Branch Borrower/Guarantor	Description of Immovable Property	Date of Demand Notice	Date of Symbolic Possession	Amount due plus interest & other expenses
B/o: Sector 17C, Chandigarh				
Borrower: M/s Lente Waters Private Limited through its Director's Mr. Neeraj Gupta S/o Rakesh Pal Gupta & Mrs. Nipur Gupta W/o Neeraj Gupta, Address: VPO Plot No. 88, HPSIDC Industrial Area, Estate	Mortgage charge on lease Hold Property plot No. 88, measuring 500 Sq. meters in HPSIDC Industrial Estate Davni, Baddi Distt. Solan, Himachal Pradesh as per Lease Deed Dated 26/06/2024 original sale deed No. 17647 dated 15.02.2012 in name of M/s Lente Waters Private Limited. Bounded as under : North: Plot No. 89, South: Plot No. 87, East: Plot No. 99, West: Road. [CERSAI ASET ID- 200080640506]	10.08.2026	14.10.2026	Rs. 2,36,67,563/- (Rupees Two Crore Thirty Six Lakh Sixty Seven Thousand Five Hundred Sixty Three Only) plus interest (presently @10.00% p.a.) expenses and other charges thereon w.e.f. 10.08.2026.
Davni, Tehsil Baddi, Distt. Solan-173205. Guarantors: 1. Mr. Neeraj Gupta S/o Rakesh Pal Gupta, Address: House No-1522, Sector-15, Panchkula, Pin-134113. 2. Mrs. Nipur Gupta W/o Neeraj Gupta, Address: House No. 1522, Sector-15, Panchkula, Pin-134113.				
Date: 15.10.2026	Place: Chandigarh			Authorised Officer

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL Home Finance) Corporate Office at Plot No.98, Udovog Vihar, Phase-IV, Gurgaon-122015, (Haryana) and Branch Office at: Sco 32, 2nd Floor, Pal Plaza, B Block, Ranjeet Avenue, Amritsar, Punjab-143006 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/Secured Asset	Date of Physical Possession	Reserve Price
Mr. William Masih Mrs. Suman (Prospect No- 925420, 847695)	11/08/2021 Rs. 1057129.00 (Rupees Ten Lakh Fifty Seven Thousand One Hundred and Twenty Nine Only)	All that part and parcel of the property bearing: Property measuring total area of 111.1 sq. yards comprised in Kharsa No. 33/32/3 Min, Vakka Rakba Kot Khalsa Sub Urban, Abadi Per Nagar, Tehsil Distt. Amritsar, 143001, Punjab, India Area Measuring (in sq. ft.): Land Area, Built Up Area Property Area: 900.00, 800.00	29/12/2025	Rs.1006000/- (Rupees Ten Lakh Six Thousand Only)
	Bid Increase Amount Rs.25000/- (Rupees Twenty Five Thousand Only)			Total Outstanding As On Date 09/10/2026 Rs. 1428595.94 (Rupees Fourteen Lakh Twenty Eight Thousand Five Hundred Ninety Paise Only) Earnest Money Deposit (EMD) Rs.100600/- (Rupees One Lakh Six Hundred Only)

Date of Inspection of property 30/10/2026 11:00 hrs -1400 hrs.	EMD Last Date 02/11/2026 till 5 pm.	Date/ Time of E-Auction 04/11/2026 11:00 hrs-1300 hrs.
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Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iflhome.com> and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure For Balance Payment - Login <https://www.iflhome.com> > My Bid > Pay Balance Amount.

TERMS AND CONDITIONS:-

- For participating in e-auction, Intending bidders required to register their details with the Service Provider <https://www.iflhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will be automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
- Bidders are advised to go through the website <https://www.iflhome.com> and <https://www.ifl.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E-mail ID: care@iflhome.com, Support Helpline Numbers: +91 2026 7499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IIFL Toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: care@iflhome.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- 12.AO reserves the rights to postpone/cancel or vary the terms and condition of tender/understanding without assigning any reason therefor. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.
- 15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Chandigarh, Date: 16-10-2026 Sd/- Authorised Officer, IIFL Home Finance Limited.

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E-AUCTION SALE OF SECURED PROPERTIES
03.11.2026 FROM 11:00 AM TO 04:00 PM

E-AUCTION
SALE NOTICE

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table